



CIRCULAR

Sub: COVID 19 – Effective prevention of Corona Virus disease in the premises of all Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Further advisories issued – Regarding.

Ref: High Court's Circular dated 18.03.2020

The Subordinate Courts are directed to take all appropriate steps for restricted movements and confine the functioning of the Courts with regard to extremely urgent matters. The Principal Judge, City Civil Court, Madras; The Chief Judge, Puducherry and all Principal District Judges throughout the State are intimated that Courts may endeavour to grant general adjournments for a period of three weeks, unless there is an extremely urgent matter to be taken up on the request of counsel, subject to the discretion of the Court.

This arrangement will facilitate the lawyers and litigants from not undertaking any unnecessary travel to the Court, which is to be taken care of keeping in view the travel restrictions already imposed throughout the State.

Appropriate arrangements be made by the respective Principal District Judges; The Principal Judge, City Civil Court, Madras; and the Chief Judge, Puducherry, for rotating the subordinate staff to facilitate their minimum presence that may be essential for Court functioning.

The aforesaid arrangement may be ensured for the coming three weeks in addition to the directives issued earlier, subject to which further directions or clarifications shall be issued.

All Subordinate Courts are put on guard that their activities are likely to be viewed and monitored through video-conferencing by the High Court for the purpose of monitoring and giving effect to the directives issued by the High Court.

HIGH COURT, MADRAS
DATED : 23-03-2020

Sd/- C.KUMARAPPAN
REGISTRAR GENERAL

To

1. All the Hon'ble Judges (for information).
2. All the Registrars, High Court, Madras and Madurai Bench of Madras High Court, Madurai.
3. All the Principal District Judges/District Judges/
District Judge -cum-ChiefJudicial Magistrate.

4. The Principal Judge, City Civil Court, Chennai.
5. The Chief Judge, Court of Small Causes, Chennai.
6. The Presiding Officer, Industrial Tribunal, Chennai.
7. The Administrator General & Official Trustee of Tamil Nadu, Chennai.
8. The Presiding Officer, Labour Court, Chennai.
9. The Principal Special Judge, EC& NDPS Act Cases Court, Chennai.
10. All the Chief Judicial Magistrates.
11. The Chief Metropolitan Magistrate, Egmore, Chennai.
12. The City Government Pleader, City Civil Court Buildings, Chennai.
13. The Chairman, (Tamil Nadu) Sales Tax Appellate Tribunal, Chennai
14. The Member Secretary, Tamil Nadu State Legal Services Authority Chennai.
15. The Secretary, High court, Legal Services Committee, Chennai.
16. The Member Secretary, Puducherry Legal Services Authority, Pondicherry.
17. The Chairman, State Transport Appellate Tribunal, Chennai 104.
18. The Chairman/Judicial Officer, Taxation Appeals Tribunal, Corporation of Chennai, Chennai.
19. The Principal Judge, Family Court, Chennai
20. The Chief Judge, Puducherry.
21. The Chief Judicial Magistrate, Puducherry.

(All the Principal District Judges/ Chief Judicial Magistrate/Head of Units are requested to communicate this Circular to all the Judicial Officers and staff members functioning in their respective Districts/Units)

Copy To

1. The Chairman, Federation of District and Subordinate Courts Bar Associations of Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.
2. The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.
3. The Press Trust of India, United India Colony, Kodambakkam, Chennai-24.

4. The Press Reporters, High Court, Madras.
5. The Director, All India Radio, Chennai-4 (News Division).
6. The Director, Doordarshan, Chennai-5 (News Division).
7. The Section Officers, B, B5, C, C1, D, F, G & Protocol Sections, High Court,
Madras and Madurai Bench of Madras High Court, Madurai.
8. The Record Keeper, A.D. Records, High Court, Madras.

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